

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Revision No.502 of 2020

Anita **Petitioner**

Versus

1. The State of Jharkhand

2. Shivpal Singh

3. Renu @ Renu Singh

4. Jay Prakash Singh

5. Rama Shankar Singh

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Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Samir Kumar Lall, Adv.

For the State : Mr. Shekhar Sinha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, three weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)